

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

21.

**IA-5762(MB)2023 IN
C.P. (IB)/747(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Vistra Itcl (India) Limited
Vs.
Kakade Estate Developers Private
Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,
2016.

ORDER

IA-5762(MB)2023

1. Mr. Rohit Gupta i/b Adv. Raturaj V. Bankar, Ld. Counsel for the Applicant present. Mr. Praful i/b Yash Jariwala, Ld. Counsel for the Respondent No.1 present. Mr. Aditya Shiralkar a/w Adv. Nanki Grewal and Adv. Manasi Joglekar, Ld. Counsel for the Respondent No. 2 & 3 present through VC.
2. Ld. Counsel for the Respondent Nos.1 to 3 seeks time to file reply. Counsel for the Respondent Nos.1 to 3 are directed to file reply within three weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. Registry is directed to issue Court Notice to the Respondent Nos. 4 & 5 clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Respondent Nos.4 & 5 are directed to file reply within two weeks of receipt of Notice

and serve copy on the other side three days in advance before the next hearing.

4. List this matter for further consideration on **25.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)